

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

FIR No. 145/2019

PS: Crime Branch

State Vs. Hemant Sharma & Anr.

CIS no. 10113/2019

CNR No. DLCT02-019634-2019

13.07.2020

File taken up today on an application under Section 437 Cr.P.C received through E-mail as moved on behalf of **applicant/accused Tarsem Singh** for extension of interim bail for 45 days.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Sh. Kaushal Thakur, Ld. Counsel for the applicant/accused has been joined via Video Conferencing through Cisco Webex.
IO/SI Sushil Kumar has also been joined via Video Conferencing through Cisco Webex.

Reply of IO has also been received through E-mail.

At this stage, Ld. Counsel has contended that he wishes to withdraw the present application and requested that the present application may kindly be dismissed as withdrawn.

In view of the submissions of Ld. Counsel for applicant/accused, the present application stands dismissed as withdrawn.

File be put up on date fixed.

The order be uploaded on the District Courts website forthwith.

ARUL
VARMA
(Arul Varma)

Digitally signed
by ARUL VARMA
Date: 2020.07.13
12:12:07 +0530

CMM (Central), Delhi/13.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT,
TIS HAZARI COURTS, DELHI.**

**FIR No. 166/2020
PS: DBG Road
State Vs. Untrace**

13.07.2020

This is an application received through E-mail as moved on behalf of applicant seeking release of vehicle bearing no. DL-14C-0799 on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex. Ld. Counsel for the applicant/accused has been joined via Video Conferencing through Cisco Webex.

Reply of IO has also been received through E-mail. As per the reply, the insurance of the said vehicle has yet not been verified and the applicant has not submitted the RC.

This fact has been apprised to Ld. Counsel for the applicant.

At this stage, Ld. Counsel seeks adjournment.

Accordingly, the application be put up on

16.07.2020.

The order be uploaded on the District Courts website forthwith. Copy of this order be also sent to concerned IO/SHO on his official ID for report and necessary information.

ARUL Digitally signed
by ARUL VARMA
VARMA Date: 2020.07.13
12:57:31 +0530
(Arul Varma)

CMM (Central), Delhi/13.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAIN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

FIR No. 263/2019

PS: Crime Branch

State Vs. Pradeep Kumar Kattamuri

13.07.2020

File taken up today on an application under Section 437 Cr.P.C received through E-mail as moved on behalf of **applicant/accused Pradeep Kumar Kattamuri** seeking extension of interim bail granted to the applicant/accused Pradeep Kumar Kattamuri vide order dated 02.06.2020 passed by the Ld. Duty MM.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex. Sh. Gopal Sharma, Ld. Counsel for the applicant/accused has been joined via Video Conferencing through Cisco Webex.

Reply of IO has also been received through E-mail.

Submissions heard. Reply of IO as well as contents of application perused.

A perusal of order dated 02.06.2020 reveals that accused was granted interim bail for a period of 45 days. It is pertinent to note that the Hon'ble High Court of Delhi has extended the period of interim bails granted in the matters where bails were granted pursuant to order passed in Writ Petition (Criminal) 2945/2020 in the matter "**Shobha Gupta Versus Union of India & Ors**" and various minutes of meeting of "**High Powered Committee**". "**Court on its own Motion versus Govt. of NCT of Delhi & Anr.**", the Hon'ble High Court vide order dated 22.06.2020 observed as thus:-

Accordingly, it is ordered that the interim bails for a period of 45 days granted to 2651 UTPs, in view of the

recommendations of HPC dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 and on the basis of orders in WP (C) No. 2945/2020 titled as **"Shobha Gupta vs. Union of India & Ors"** are hereby extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions.

Accordingly, no action is required to be taken by this Court and thus, application stands disposed of.

File be put up on date fixed.

The order be uploaded on the District Courts website forthwith.

ARUL
VARMA
(Arul Varma)

Digitally signed
by ARUL VARMA
Date: 2020.07.13
12:56:26 +0530

CMM (Central), Delhi/13.07.2020